

\224

SLP(C)No. 7908 OF 2003
ITEM No.46

Court No. 8

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7908/2003

(From the judgement and order dated 24/04/2002 in MCA 333/01
of The HIGH COURT OF BOMBAY AT NAGPUR)

ASHOK

Petitioner (s)

VERSUS

WORKS MANAGER, CENTRAL WORKSHOP, MSRTC

Respondent (s)

(With Appln(s). for c/delay in filing SLP and Office Report)

Date : 08/12/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr. Satyapal Khushal Chand Pasi, Adv. (SCLSC)

For Respondent (s) Mr. R.S. Hegde, Adv.

Mr. Candra Prakash, Adv.

Mr. Divesh P., Adv.

Ms. Savithri Pandey, Adv.

Mr. P.P. Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time, as prayed, is allowed to file rejoinder affidavit.

(A.S. BISHT)(KANWAL SINGH)

COURT MASTER

COURT MASTER